

ITEM NO.801

Court 11

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34257-34263/2015

(Arising out of impugned final judgment and order dated 12-01-2015 in RFA No. 8953/2014 12-01-2015 in RFA No. 8954/2014 12-01-2015 in RFA No. 8955/2014 12-01-2015 in RFA No. 8956/2014 12-01-2015 in RFA No. 8957/2014 12-01-2015 in RFA No. 8958/2014 12-01-2015 in RFA No. 8959/2014 passed by the High Court Of Punjab & Haryana At Chandigarh)

AMIT KUMAR AND ANR ETC

Petitioner(s)

VERSUS

STATE OF HARYANA AND ANR ETC

Respondent(s)

(IA No. 100810/2019 - EXEMPTION FROM FILING O.T., IA No. 100809/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 8/2015 - PERMISSION TO FILE ANNEXURES)

WITH

SLP(C) No. 778/2016 (IV-B)

SLP(C) No. 17469/2016 (IV-B)

(IA No. 3/2016 - APPLICATION FOR SUBSTITUTION, IA No. 4/2016 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN., IA No. 2/2016 - PERMISSION TO FILE ANNEXURES and IA No. 5/2016 - SETTING ASIDE AN ABATEMENT)

Date : 04-03-2022 These petitions were mentioned today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Ankit Swarup, Adv. (mentioned by)  
Mr. Mukul Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

On 03.03.2022, the following order was passed:-

"Application(s) for setting aside abatement is/are allowed.

Delay in filing the application(s) for substitution is condoned and the application(s) for substitution is/are allowed.

In view of the order passed by this Court in Civil Appeal Nos. 586-591 of 2017 [Ram Avtar Etc. Vs. The State of Haryana & Ors.] on 20.09.2017, the instant Special Leave Petitions are dismissed. Pending interlocutory application(s), if any, is/are disposed of."

Today, Mr. Ankit Swarup, learned counsel for the petitioners has made a mention so as to withdraw the present special leave petitions.

The special leave petitions are, accordingly, dismissed as withdrawn.

The order dated 03.03.2022 is modified accordingly.

(SWETA BALODI)  
COURT MASTER

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)